



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 379/2020

New Delhi, this the 10th February, 2020

Hon'ble Ms. Aradhana Johri, Member (A)

Ms. Poonam Singh, Aged 60 years, Group 'A',
W/o. Sh. Sukhbir Singh,
R/o. 36, Vishal Apartments,
5, Vasundhara Enclave,
Delhi – 110 096.Applicant

(By Advocate : Dharamaprabhas Law Associates)

Versus

1. Union of India,
Through its Secretary,
Ministry of Electronics and Information Technology,
Electronics Niketan, 6, CGO Complex,
Lodhi Road, New Delhi – 110 003.
2. Standardisation Testing and Quality Certification
(STQC) Directorate,
Through its Director General,
Ministry of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex,
Lodhi Road,
New Delhi – 110 003.Respondents

(By Advocate : Mr. R. K. Jain)

ORDER (O R A L)

Issue notice.

2. Mr. R. K. Jain, learned counsel appears on advance notice.
3. Learned counsel for applicant states that he has not filed certain annexures and reliefs prayed for also need to



be modified.

4. He seeks liberty to withdraw this O.A and file a better one.

5. Liberty is granted. The O.A is dismissed as withdrawn. No costs.

(Aradhana Johri)
Member (A)

/Mbt/